



The Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) Act, 2019

Act No. 36 of 2019

Keywords:

Employee of APSRTC, APSRTC

Amendment appended: 41 of 2023

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THE ANDHRA PRADESH GAZETTE**PART IV-B EXTRAORDINARY****PUBLISHED BY AUTHORITY****No. 36] AMARAVATI, FRIDAY, 27th DECEMBER, 2019.****ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 27th December, 2019 and the said assent is hereby first published on the 27th December, 2019 in the Andhra Pradesh Gazette for general information :

ACT No. 36 of 2019.**AN ACT TO ABSORB THE EMPLOYEES OF THE ANDHRA PRADESH STATE ROAD TRANSPORT CORPORATION INTO THE GOVERNMENT SERVICE AND TO PROVIDE FOR MATTERS CONNECTED THEREWITH AND INCIDENTAL THERETO.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth Year of the Republic of India, as follows:-

1. 1) This Act may be called the Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) Act, 2019.
- (2) It shall come into force on such date as the Government may, by notification in the Andhra Pradesh Gazette, appoint:
2. In this Act, unless the context otherwise requires,-
 - (a) "APSRTC" means the Andhra Pradesh State Road Transport Corporation established under section 3 of The Road Transport Corporations Act, 1950 (Act No.64 of 1950);
 - (b) "Employees of APSRTC" means such regular employees borne on the rolls of the APSRTC working in the residuary State of Andhra Pradesh defined as per Section 4 read with Section 82 of the Andhra Pradesh Re-organization Act, 2014 (Central Act No.6 of 2014), as on the date of the coming into force of this Act;

Short title and
commencement.

Definitions.

- (c) "Government" means the Government of Andhra Pradesh;
- (d) "Government Service" means services in any office or department of the Government;
- (e) "Notification" means, a notification published in the Andhra Pradesh Gazette.

Absorption of
APSRTC
Employees.

3. Notwithstanding anything to the contrary contained in "The Andhra Pradesh Prohibition of Absorption of Employees of State Government Public Sector Undertakings Into Public Service Act, 1997" (Act.No.14 of 1997), on and from the date of commencement of this Act, all the employees of the APSRTC shall stand absorbed into Government service into such department, as may be notified by the Government.

Application of
Rules.

4. Save as otherwise provided for by the government, by notification specifically applicable to the absorbed employees of APSRTC, all the rules made by or under any law for the time being in force applicable to the State Government employees shall be applicable to the employees of the APSRTC absorbed into government service by virtue of this Act.

Regulation of
Service
Conditions.

5. It shall be competent for the Government to frame such rules to regulate the service conditions of the absorbed employees of APSRTC, and the same shall bind on the absorbed employees.

Power to
remove
difficulties.

6. If any difficulty arises in giving effect to the provisions of this Act, the Government may make such order, by notification in the Andhra Pradesh Gazette for removing such difficulty.

Power to
override other
laws.

7. The provisions of this Act shall have effect, notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

Power to make
rules.

8. (1) The Government shall have power to make such rules generally to carry out the provisions of this Act.

(2) Every rule made under this Act, shall immediately after it is made, be laid before the Legislative Assembly of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified have effect only in such modified form or shall stand annulled, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

GONTU MANOHARA REDDY,

Secretary to Government,

Legal and Legislative Affairs & Justice.

Law Department.

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PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 41] AMARAVATI, FRIDAY, 27th OCTOBER, 2023.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th October, 2023 and the said assent is hereby first published on the 27th October, 2023 in the Andhra Pradesh Gazette for general information :

ACT No. 41 of 2023.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH STATE ROAD
TRANSPORT CORPORATION (ABSORPTION OF EMPLOYEES INTO
GOVERNMENT SERVICE) ACT, 2019.**

Be it enacted by the legislature of the State of Andhra Pradesh in the Seventy fourth Year of Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) (Amendment) Act, 2023. Short title and commencement.
- (2) It shall be deemed to have come into force with effect on and from the 27th December, 2019.
2. In the Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) Act, 2019, the following provisos shall be added to section 5. Amendment of section 5.
Act No.36 of 2019.

"Provided that the APSRTC Employees' (Service) Regulations, 1964, APSRTC Employees' (Conduct) Regulations, 1963 and APSRTC Employees' (CC&A) Regulations, 1967 shall continue to govern the Service conditions of the employees of Andhra Pradesh Public Transport Department (APPTD) until further rules consequent to the absorption are framed by the Government under Sections 4 and 5 of the Act 36 of 2019.

Provided further that no disciplinary proceedings shall be deemed to be invalidated solely on the grounds of the initiation of the said proceedings by the respective appointing authorities/disciplinary authorities as notified under the APSRTC Regulations previously applicable to the said employees absorbed into Government service, Public Transport Department."

Repeal and savings of the Ordinance No. 4 of 2023.

3. (1) The Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) (Amendment) Ordinance, 2023 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

G. SATYA PRABHAKARA RAO,

Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.